

ITEM NO.1 Court No.1 (Video Conferencing) SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2100/2020

TEJ BAHADUR

Appellant(s)

VERSUS

SHRI NARENDRA MODI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.44717/2020-EXEMPTION FROM FILING O.T.)

Date : 18-11-2020 The matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Rudra Pratap Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. Harish N. Salve, Sr. Adv.
Mr. Satpal Jain, Sr. Adv.
Mr. Rajat Nair, AOR
Mr. Kanu Agarwal, Adv.
Ms. Aastha Mehta, Adv.
Mr. Dheeraj Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Arguments concluded.

Judgment reserved.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR